

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Xllent Marline India Pvt Ltd

MAIN PETITION NUMBER : CP/976/IB/2018

(IA/MA) APPLICATION NUMBERS

IA/407(CHE)/2023

ORDER

Ld. Counsel Shri. Athiban Vijay for the Applicant / Liquidator.

Ld. Counsel Ms. Richardson Wilson for the Respondent No. 3.

Report of 5th SCC held on 22.01.2024 filed.

As per the report, the stakeholders have agreed with the proposal discussion of the liquidator and the majority stakeholder VS&B Containers /Respondent NO. 3 has agreed to take the assignment of right to file the appropriate proceedings for avoidance, preferential, extortionate and fraudulent transactions as per MA/1080/2019.

List the application for hearing on **27.02.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)

MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)

MEMBER (JUDICIAL)